

HIGH COURT OF JAMMU & KASHMIR AND LADAKH (Office of the Registrar General at Srinagar)

Subject:- Precautionary measures in view of prevailing security situation in J&K.

CIRCULAR

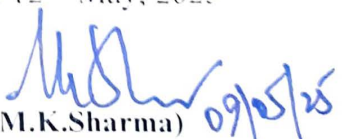
No:- 06 of 2025/RG/NG.

Dated: 09.05.2025.

In view of the prevailing situation on account of the recent escalation and continued intense cross-border artillery firing by Pakistan along the line of control in border areas of Karnah, Kralpora, Uri, and Gurez, Hon'ble the Chief Justice, High Court of J&K and Ladakh has taken cognizance of the security situation in these areas and has been pleased to issue the following directions regarding the subject under consideration:

1. The Judicial Officers and the staff of the Courts at Karnah, Kralpora, Gurez and Uri shall leave the places of their residence and move to some safe zone;
2. Ensure court documents and records are safe;
3. The Judicial Officers and court staff at Karnah, Kralpora, Gurez and Uri shall remain available at all times at their places of stay to deal with any business of emergent nature which shall be transacted on the virtual mode;
4. The Principal District and Sessions Judges, Baramulla, Bandipora and Kupwara, shall make all the necessary arrangements for hearing of any exceptionally urgent Civil/Criminal matter(s) pertaining to the Courts at Karnah, Kralpora, Gurez and Uri from the places of stay of Judicial Officers through virtual mode;
5. Any court staff in distress, need or difficulty of any kind shall seek the assistance of the Principal District and Sessions Judges, Baramulla, Bandipora and Kupwara respectively.
6. Stay updated on the situation through official channels and keep the Hon'ble High Court posted.

These directions shall remain in force till 12th May, 2025


(M.K.Sharma) 09/05/25

Registrar General (Officiating)

Dated: 09.05.2025

No: 24656-90/RG/NG

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar.
2. Secretary to Hon'ble Mr/Mrs. Justice for kind information of their Lordships.
3. Secretary to Government Department of L.J&PA, Civil Secretariat, Srinagar.

4. Member Secretary, J&K Legal Services Authority, Srinagar.
5. Director, J&K Judicial Academy, Srinagar.
6. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.
7. Registrar IT, High Court of J&K and Ladakh, Srinagar.
8. Registrar Judicial, High Court of J&K, Srinagar/Jammu.
9. Joint Registrar (Judicial/Protocol), High Court of J&K and Ladakh, Srinagar/Jammu.

....for information

10. Principal District and Sessions Judges, Baramulla, Kupwara and Bandipora for information, necessary action and with the request to circulate the directions among all the judicial officers within their respective jurisdiction.
11. CPC eCourts, High Court of J&K and Ladakh for information.
12. Incharge NIC for uploading the same on official website of the High Court of J&K.
13. Office file.


Registrar General